

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 83 of 2011

Dated: 12th October, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

In the matter of:

| | | |
|---|---------------|-----------------------|
| Haryana Power Generation Corpn. Ltd. | | Appellant (s) |
| | Versus | |
| H.E.R.C. & Ors. | | Respondent (s) |

Counsel for the Appellant (s) : Mr. Pardeep Dahiya

Counsel for the Respondent (s) : Ms. Shikha Ohri

ORDER

The appellant seeks some more time to file rejoinder. He is directed to do so on or before 09.11.2011. Learned counsel for the State Commission has informed the distribution companies have also filed an appeal against the same order i.e. Appeal No. 118 of 2011 which will be heard before the Bench No.1 on 07.12.2011. One of the issues is common in both the appeals. It would be better if both the appeals are heard together. The Registry is directed to post this appeal with Appeal No. 118 of 2011.

Post the matter on **07.12.2011.**

**(Justice P.S. Datta)
Judicial Member**

**(Rakesh Nath)
Technical Member**

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